

HIGH COURT OF MADHYA PRADESH BENCH AT INDORE

Cr.R.No.4972/2018

Ramvir Singh & Shyamvir Singh vs. State of M.P.

Indore

06.12.2018

Shri Vivek Singh, learned Counsel for the applicants.

Shri Pushyamitra Bhargave, learned Dy.A.G. for the respondent/State.

Learned Counsel for the applicant after arguing for some time, seeks to withdraw this revision with a liberty to raise all the points during the trial.

Accordingly, the revision is dismissed as withdrawn with liberty as prayed for.

(Ms. Vandana Kasrekar)
Judge

M.Jilla.